



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD

1<sup>st</sup> Floor, Sahkari Bhumi Vikas Bank, College Road, Opposite

Police Line, District- Nagaur 341001

email : [rorpcb.nagaur@gmail.com](mailto:rorpcb.nagaur@gmail.com)

REGISTERED POST/E-MAIL

RPCB/RO NGR/Legal/NGTOA 133-2023/ 1004

Date: 17/07/2023

District Collector  
Churu, Raj

Sub: Regarding joint inspection in the matter of NGT OA 133/2023 (Kuldeep Singh Vs State of Rajasthan) (Copy Enclosed)

Ref: 1. NGT order dated 24/05/2023 in OA 133/2023  
2. DM office letter dated 23/06/2023

Sir,

With reference to above, in the matter of Kuldeep Singh Vs State of Rajasthan (OA 133/2023), vide order dated 24/05/2023, NGT constituted a joint committee for inspection of mines under reference for alleged illegal mining and other issues. Area was jointly inspected by the committee on 14/07/2023. Joint inspection report is attached for information and necessary action.

Encl: As Above

Yours sincerely,

  
(Savita)

o/c Regional Officer

Copy to:

1. Master File

  
Regional Officer  
o/c

**Joint Inspection Report of the Committee**

Submitted in Reference to

Hon'ble National Green Tribunal (NGT), Principal Bench,

order dated 24-05-2023 in the Matter of

Original Application No. 133/2023

Kuldeep Singh

Versus

State of Rajasthan

**Member of the Joint Committee**

1. Shri Bhagirath Shakh, ADM Sujangarh, District- Churu (Raj.)
2. Smt. Savita Dahiya, DCF Churu, District- Churu (Raj.)
3. Shri Sohan Lal Guru, AME Churu, District- Churu (Raj.)
4. Smt Savita, Regional Officer, RSPCB, Nagaur (Nodal Officer)

### Joint Inspection Report of the Committee

In compliance of the Hon'ble National Green Tribunal (NGT) Principal Bench, Delhi order dated 24/05/2023, in the matter of original application No. 133/2023, Kuldeep Singh Versus State of Rajasthan, the committee of following 04 members visited the site on 14/07/2023 to verify the factual position of the matter:

As per the order of Hon'ble NGT (Principal Bench), the committee verified the factual status of following mines under reference as per the complaint:

S.No.	Name of Mine	Address
1	ML No. 31/2007	Village- Gopalpura, Tehsil- Sujangarh
2	ML No.- 95/2005	Village- Gopalpura, Tehsil- Sujangarh
3	ML No. 01/2020	Village- Dungras Athuna, Tehsil- Bisadar
4	ML No.- 39/2013	Village- Dungras Athuna, Tehsil- Bisadar

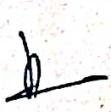
The committee has examined following issues as mentioned in the complaint: -

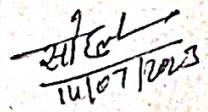
1. Illegal mining on Khatedari and govt. land
2. Encroachment and illegal mining on forest land
3. Operating mines without consent from RSPCB
4. Illegal procurement of raw material by stone crusher running by the name and style of M/s Maa Durga Stone Crusher located at Village Chadwas, Tehsil Bisadar, District Churu

#### Factual Status: -

- As per records of revenue department and AME Office Churu, mines are located on following Khasra:

S.No.	Name of Mine	Address	Area
1	ML No. 31/2007	Khasra No.-1684/636, Village- Gopalpura, Tehsil- Sujangarh	1.0 hectare
2	ML No.- 95/2005	Khasra No.-1684/636, Village- Gopalpura, Tehsil- Sujangarh	1.0 hectare
3	ML No. 01/2020	Khasra No.- 90, Village-	2.95 hectares



  
14/07/2023





		Dungras Athuna, Tehsil- Bidasar	
4	ML No.- 39/2013	Khasra No.- 471/141, Village- Dungras Athuna, Tehsil- Bidasar	1.0 hectare

Records and photographs of the joint inspection are annexed herewith and marked as Annexure-1

- All four mines mentioned as per complaint were jointly inspected on 14<sup>th</sup> July 2023 in presence of the complainant. As per the production figure records of Department of mines and geology, 02 no. of mines are operational (ML No. 01/2020 and ML No.- 39/2013) and both have obtained valid consent from the State Pollution Control Board. With reference to rest of 02 mines, ML No. 31/2007 stands non-operational since 31/03/2023 and ML No.- 95/2005 stands non-operational since 30/06/2021. As per records of AME Office Churu, production of all 04 mines under reference are found within consented production capacity allowed. Records are annexed herewith and marked as Annexure- 2.
- During inspection it was observed that illegal mining has taken place in 03 no. of mines i.e. which has also been verified by Assistant Mining Engineer Office Churu records.

S.No.	Name of Mine	Action Taken
1	ML No. 31/2007	Survey was conducted by 17 <sup>th</sup> Dec 2022 and illegal mining was assessed by AME office Churu. Show cause notice was issued to lessee on 30 <sup>th</sup> Dec 2022. Reply with objection on proposed action was filed by lessee. Action to be taken is under process.
2	ML No.- 95/2005	Survey was conducted by 16 <sup>th</sup> Dec 2022 and illegal mining was assessed by AME office Churu. Show cause notice was issued to lessee on 30 <sup>th</sup> Dec 2022. Reply with objection on proposed action was filed by lessee. Action to be taken is under process.
3	ML No.- 39/2013	Survey was conducted by 15 <sup>th</sup> May 2023 and illegal mining was assessed by AME office Churu. Show cause notice was issued to lessee on 30 <sup>th</sup> May 2023. Reply with objection on proposed action was filed by

*[Handwritten signature]*

*21/07/2023*

*[Handwritten mark]*

*[Handwritten signature]*

	lessee. Action to be taken is under process.
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However, no illegal mining was observed as per present status of mines observed during joint inspection. Records are annexed herewith and marked as **Annexure-3**.

- No encroachment of forest land was observed in any of the four mines under reference. Also, no illegal mining was found on forest land nearby mines leases. Details are as following:

S. No.	Name of Mine	Status of Illegal mining	Status of green belt/plantation
1	ML No. 31/2007	<ol style="list-style-type: none"> <li>A decade old hillock scarp due to illegal mining is present next to this mining lease, but at present no illegal mining is being done.</li> <li>Forest area is partly protected by pucca stone wall and in rest of the area around this lease, 500m wall sanctioned under DMFT fund will be constructed in next few months.</li> <li>Safety zone of 25m from forest boundary is maintained.</li> </ol>	1. Green belt is not developed around this mining lease area while ample space is present for development of green belt here.
2	ML No.- 95/2005	<ol style="list-style-type: none"> <li>No mining was observed inside forest land adjacent to this lease presently &amp; pucca wall is present on forest boundary.</li> <li>Safety zone of 25m from forest boundary is maintained.</li> </ol>	1. Green belt is not developed around this mining lease area while ample space is present for development of green belt here.
3	ML No. 01/2020	<ol style="list-style-type: none"> <li>No mining was observed inside forest land adjacent to this lease presently and nearest forest boundary is approx. 30m away from mining lease boundary.</li> <li>Forest area is not protected by pucca stone wall &amp; possibility of illegal mining in future may not be ruled out without boundary wall of forest area.</li> </ol>	1. Green belt is being developed around this mining lease border and plants are being planted.

*h* *27/07/2023*

*Q*

*4*  
*Devi*

		3. Safety zone of 25m from forest boundary is maintained	
4	ML No.- 39/2013	<p>1. No mining inside forest land adjacent to this lease is going on at present.</p> <p>2. Forest area is contiguous with lease boundary &amp; partly protected by pucca stone wall Safety zone of 25m from forest boundary is maintained for now but possibility of illegal mining in future may not be ruled out as there have been attempts to overstep lease boundary. and in rest of the area around this lease.</p>	1. Green belt is not developed around this mining lease area but a land is taken by lease owner and green belt is being developed there.

Records are annexed herewith and marked as Annexure- 4.

- Records have been provided by M/s Maa Durga Stone crusher located at Village Chadwas, Tehsil- Bidasar, District Churu regarding procurement of raw material (Stone Boulders). The records has been verified by AME Office Churu and found source of raw material as legal. Records are annexed herewith and marked as Annexure- 5.



  
14/07/2023





**Conclusion: -**

- Operational mines have valid consent from the State pollution Control Board.
- Illegal mining and encroachment on the forest land was not observed nearby any of the 04 mining leases.
- Plantation was found inadequate on 02 mining lease i.e. ML No. 31/2007 and ML No.- 95/2005. Mining lessee have been directed to develop green belt around the mines. Also, show cause notices have been issued by RSPCB vide letter dated 14<sup>th</sup> July 2023.
- Action to be taken by Department of mines and geology is under process for the illegal mining occurred in the past.

  
Shri Bhagirath Sakh,  
ADM, Sujangarh  
Nominee of District  
Collector, Churu

  
14/07/2023  
Shri Sohan Lal Guru  
AME Churu  
Nagaur  
District Churu

  
Smt. Savita Dahlya ,  
DCF, Churu

  
Smt. Savita  
Regional Officer, RSPCB RO  
(Nodal Officer)

राजस्थान सरकार

NIC-BHUNAKSHA

खसरा नक्शा एवं जमाबंदी(प्रतिलिपि)

दिनांक : 14/07/2023 10:08:32 AM

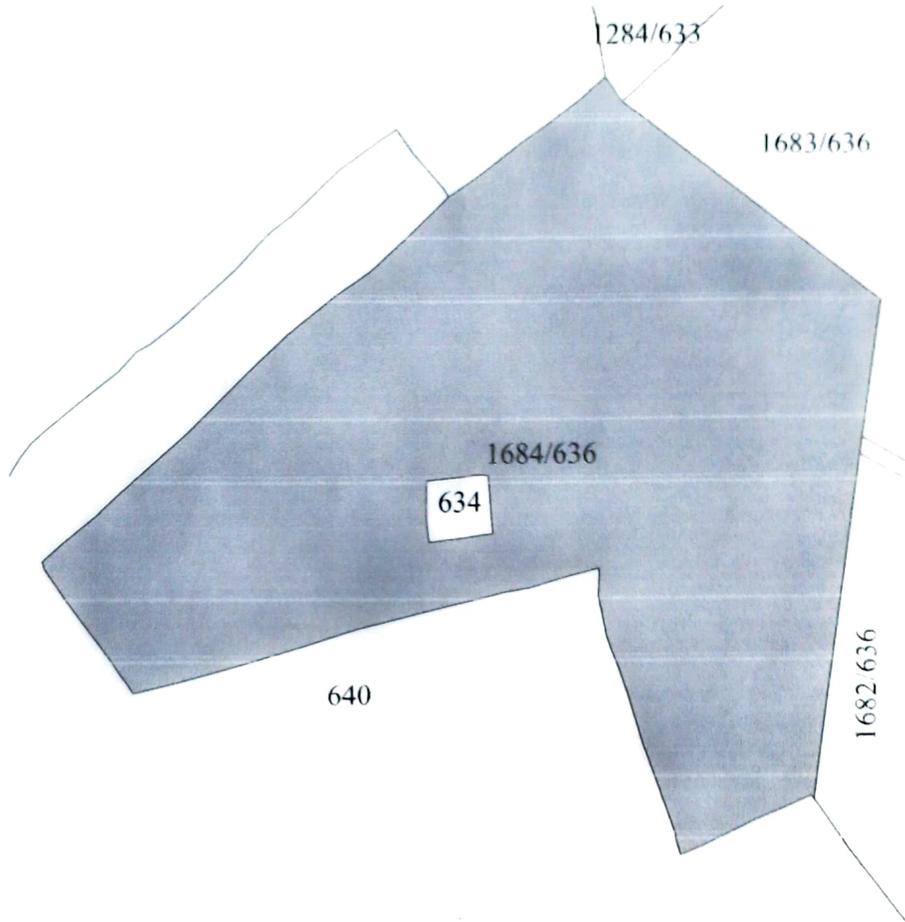
जिला : चूरू

तहसील : सुजानगढ़

भू. अ. नि. क्षेत्र : जीली

पटवारी हल्का : गोपालपुरा

ग्राम : गोपालपुरा



Scale 1 6500

खसरा संख्या : 1684/636 क्षेत्रफल : 29.5893 Hectare खाता संख्या : 692 पुराना खाता संख्या : 524

भूमि किस्म [क्षेत्रफल लगान] : बा.दोयम [ 29.5893, 58.59 ]

- 1.) करणीसिंह पुत्र हनुवन्त सिंह हिस्सा- 1/2 जाति- राजपुत निवासी गोपालपुरा खातेदार
- 2.) कुलदीपसिंह पुत्र करणीसिंह हिस्सा- 1/2 जाति- राजपुत निवासी गोपालपुरा खातेदार

सत्य प्रतिलिपि

राज कार्य हेतु नि. कुलवारी

सक्षम अधिकारी के हस्ताक्षर एवं सील

प. 14/07/2023

- नोट :-
१. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
  २. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
  ३. प्रविष्टियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें। ULPIN no : null

ML no - 31/2007

&amp;

ML no - 95/2005



जमाबन्दी (खेवट/खतोनी)  
(प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 153 ए)

ग्राम का नाम :- गोपालपुरा  
पटवार हल्का :- गोपालपुरा  
भू.अभि.नि. :- जीली  
तहसील :- सुजानगढ़  
जिला :- चूरू

अंतिम चौसाला आधार सम्वत :- 2075 - 2078 जमाबंदी 2074 ( वर्ष 2018 ) से स्थायी  
भूमि धारक का नाम :- राज.सरकार  
क्षेत्रफल की ईकाई :- हैक्टेयर  
खाता संख्या नया :- 692  
खाता संख्या पुराना :- 524

काश्तकार का नाम:-

1. करणीसिंह पुत्र हनुवन्त सिंह हिस्सा- 1/2 जाति- राजपुत निवासी गोपालपुरा खातेदार
2. कुलदीपसिंह पुत्र करणीसिंह हिस्सा- 1/2 जाति- राजपुत निवासी गोपालपुरा खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1684/636	29.5893	बा.दोयम	29.5893	58.59	स्वीकृत नामांतरकरण : 1860 13/01/2021 न्याया. आदेश	

कुल खसरे - 1 29.5893 29.5893 58.5900

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 14-Jul-2023



सत्य प्रतिलिपि  
राज कार्य हेतु निःशुल्क जारी

प.ए. गोपालपुरा  
14-07-2023

ML no- 31/2007

ML no- 95/2005



जमाबन्दी (खेवट/खतोनी)  
(प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 153 ए)

ग्राम का नाम :- डूंगरास आथूणा  
परिवार हल्का :- बालेरा  
शु. अभि. नि. :- दूकर  
तहसील :- वीदासर  
जिला :- चुरू

अंतिम चौमाला आधार सम्वत :- 2073 - 2076 जमाबंदी 2074 ( वर्ष 2017 ) में स्थायी  
भूमि धारक का नाम :- राज.सरकार  
क्षेत्रफल की ईकाई :- हैक्टेयर  
खाता संख्या नया :- 35  
खाता संख्या पुराना :- 4

काश्तकार का नाम:-

1. किरताराम पुत्र सुगताराम हिस्सा- पूर्ण जाति- मेघवाल निवासी डूंगरास आथूणा खातेदार,

समरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
90	3.6675	वा.अब्बल	3.6675	2.20		
कुल खसरे - 1	3.6675		3.6675	2.2000	स्वीकृत नामान्तरकरण : 496 05/12/2019 वेचान	

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

मुकदमा खत्म करने की तिथि :- 14-Jul-2023

सरकारी परिभाषना  
नि:शुल्क जारी

Somdutt Sharma  
14/7/23  
परवारी - बालेरा

ML no - 01/2020

Home

राजस्थान सरकार

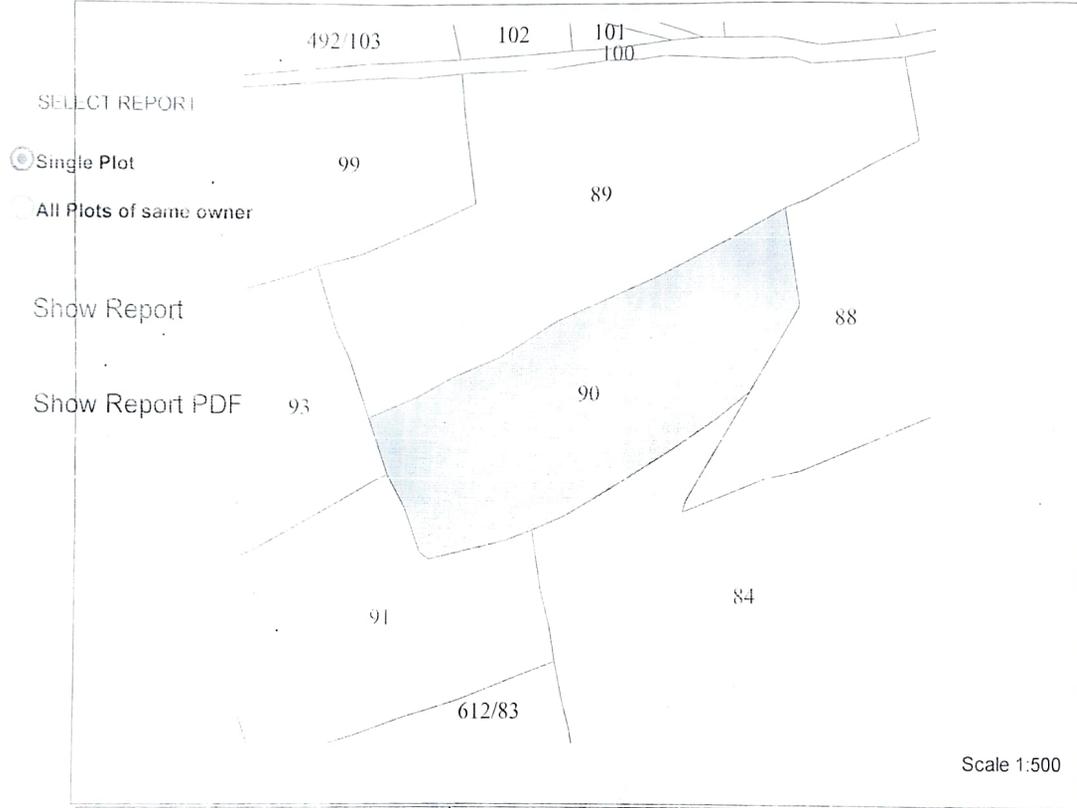
NIC-BHUNAKSHA

LOCATION

खसरा नक्शा एंव जमाबंदी (प्रतिलिपि)

दिनांक : 14/07/2023 02:35:37 PM

जिला : 03 चूरु, तहसील : 198 बीदासर, RI : 0126 टूकर, Halkas : 00488 बालेरा, गाँव : 01438 डूंगरासंआथूना, Sheet No : 001  
Plot No: 90



खसरा संख्या 90 क्षेत्रफल 3.6675 Hectare खाता संख्या : 35पुराना खाता संख्या : 4  
भूमि किस्म क्षेत्रफल लगान | बा अब्बल | 3.6675, 8.70 |  
1. किरताराम पुत्र सुगनाराम हिस्सा- पूर्ण जाति- मेघवाल निवासी डूंगरास आथूणा खातेदार

*Sandeep Sharma*  
सदम अधिकारी के हस्ताक्षर एंव सील 14/7/23  
पटवारी - बालेरा

नोट - 1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।  
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।  
3. प्रविष्टियों में संशोधन संलग्न प्रतिलिपि हेतु सम्बंधित जिला तहसील कार्यालय में संपर्क करें। U.PIN no null

सदमारी प्रमोदजगज  
नि:मुक्त पटवारी

ML no - 01/2020



जमाबन्दी (खेवट/खतोनी)  
(प्रतिलिपि)

प्रपत्र पी-26 (सी)  
(देखिये नियम 153 ए)

ग्राम का नाम :- इंगरामआशुणा  
परिवार हल्का :- बालेरा  
शु. अभि. नि. :- दूकर  
बीदास - बीदास  
जिला :- नुरु

अंतिम चौमाला आधार सम्वत :- 2073 - 2076 जमाबंदी 2074 ( वर्ष 2017 ) से स्थायी  
भूमि धारक का नाम :- राज.सरकार  
क्षेत्रफल की ईकाई :- हैक्टेयर  
खाता संख्या नया :- 155  
खाता संख्या पुराना :- 133

साथनकार का नाम:-

1. श्रयणसिंह पुत्र गोपालसिंह हिस्सा- पूर्ण जाति- राजपूत निवासी इंगरामआशुणा खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
152	0.5059	वा.दोयम	0.5059	0.25		नोट नं. 1 से दिनांक 12/07/2023 खसरा संख्या : 152, 175,
175	1.3531	वा.अच्छल	1.3531	0.81		178, 194, 289, 465/42, 471/141, 523/468 सभी काश्तकार पर
178	0.5059	वा.अच्छल	0.5059	0.30		अस्थाई निपेधाजा न्यायालय उपखण्ड अधिकारी बीदास क्रमांक
194	0.1012	वा.अच्छल	0.1012	0.06		593 दिनांक 15.09.21 नोट लगा हुआ है।
289	4.9068	वा.अच्छल	4.9068	2.94		
465/42	0.3920	वा.अच्छल	0.3920	0.24		
471/141	1.4543	वा.दोयम	1.4543	0.73		
523/468	3.2881	वा.दोयम	3.2881	1.64		
कुल खसरा - 8	12.5073		12.5073	6.9700		

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

उसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 14-Jul-2023

सरकारी प्रमोजनाच हेतु  
सि.शुल्क जारी।

Sandesh Sharma  
14/7/23  
पटवारी - बालेरा

ML no - 39/2013

Home

राजस्थान सरकार

NIC-BHUNAKSHA

LOCATION

खसरा नवशा एंव जमाबंदी (प्रतिलिपि)

दिनांक : 14/07/2023 02:34:05 PM

जिला वरु तहसील : 198 बीदासर, RI : 0126 टूकर, Halkas : 00488 बालेरा, गाँव : 01438 इंगरासआथुना, Sheet No : 001  
पटवारी हल्का बालेरा ग्राम : इंगरासआथुना  
Plot No 471/141

SELECT REPORT

Single Plot

All Plots of same owner

Show Report

Show Report PDF



Scale 1:500

खसरा संख्या 471/141 क्षेत्रफल : 1.4545 Hectare खाता संख्या : 155पुराना खाता संख्या : 133  
भूमि किराया/क्षेत्रफल लगान [ बा.दोयम ] 1.4545, 2.88 [  
श्रवणसिंह पुत्र गोपालसिंह हिस्सा-पूर्ण जाति-राजपूत निवासी इंगरासआथुणा खातेदार

*Sandeep Sharma*  
सक्षम अधिकारी के हस्ताक्षर एवं सील 14/7/23  
पटवारी-बालेरा

नोट - 1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।  
2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।  
3. प्रक्रियाओं में संशोधन राखापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें। ULPIN no. null

सरकारी भोजनार्थ  
कि: शुल्क जारी।

ML no - 39/2013



Registered

File No F(Mines)/Churu(Bidasar)/12(1)/2021-2022/403-404

Order No 2021-2022/Sikar/5993

Date: 25/06/2021

Unit Id : 112,964

**M/s Kirta Ram****ML NO 01/2020 REF.20201000019128 KHASRA NO 90 VPO- DUNGRAS AATHUNA****TEHSIL- BIDASAR DIST-CHURU, CHURU****Tehsil : Bidasar District : Churu****E-Mail : kirtaram1976@gmail.com**

**Sub:** Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**CHURU**, Tehsil-**Bidasar**, District- **Churu (M.L.No-ML NO 01/2020 )**.

**Ref:** (i) Your application dated 24/06/2021  
(ii) Received on 24/06/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Kirta Ram**, a Mine of **Minor Mineral** having **M.L.No-ML NO 01/2020 in an area measuring 2.9500 Hectares** at/near Village-**CHURU** ,Tehsil-**Bidasar**,District-**Churu**.

2 That this consent is valid for a period from **25/06/2021** to **31/05/2026**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	453180.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

**Signature Not Verified**

Digitally signed by Nderaj Sharma  
Date: 2021.06.25 16:11:04 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

**File No** F(Mines)/Churu(Bidasar)/12(1)/2021-2022/403-404

**Order No** 2021-2022/Sikar/5993

**Date:** 25/06/2021

**Unit Id :** 112,964

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(18515) 2019-20 Jaipur dated 30.03.2021 shall be strictly complied with.
- 7 That unit shall not exceed production capacity 453180 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 8 That the grant of this consent to operate is issued from the environment angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time- being in force,rests with the industry/ unit/ project proponent.
- 9 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under
- 10 That the lessee shall submit mining scheme after duly approval by the Deptt. of Mines & Geology, Govt. of Rajasthan and shall not extract mining more than the quantity approval by the DMG.
- 11 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 12 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.
- 13 That the lessee shall develop plantation in atleast 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.

Signature Not Verified

Digitally signed by Nderaj Sharma  
Date: 2021.06.25 16:11:04 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Bidasar)/12(1)/2021-2022/403-404

Order No 2021-2022/Sikar/5993

Date: 25/06/2021

Unit Id : 112,964

- 14 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 15 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs.
- 16 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 17 That Consent period shall be coterminous with the validity of mining lease.
- 18 That this Consent to operate is valid subject to the validity of approved Mining plan
- 19 That no ground water shall be extracted without prior permission from competent authority
- 20 That the Lease holder shall provide adequate design rain water harvesting structures.
- 21 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 22 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 23 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified

Digitally signed by Nderaj Sharma  
Date: 2021.06.25 16:11:04 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

**File No** F(Mines)/Churu(Bidasar)/12(1)/2021-2022/403-404

**Order No** 2021-2022/Sikar/5993

**Date:** 25/06/2021

**Unit Id :** 112,964

24 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

25 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

**Yours sincerely**

**Regional Officer**

(A): **Copy To:-**

1 Master File .

**Regional Officer**

**Signature Not Verified**

Digitally signed by Nderaj Sharma  
Date: 2021.06.25 16:11:04 IST  
Reason: SelfAttested  
Location:





Registered

File No F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

Order No 2018-2019/Sikar/5173

Date: 15/05/2018

Unit Id : 93,875

**M/s KULDEEP SINGH.**

**GOPALPURA, GOPALPURA**

**Tehsil : Sujangarh District : Churu**

**E-Mail : kuldeepsingh0099@gmail.com**

**Sub:** Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**GOPALPURA**, Tehsil-**Sujangarh**, District- **Churu (M.L.No-M.L.NO.31/2007)** .

**Ref:** (i) Your application dated 24/04/2018  
(ii) Received on 24/04/2018

**Sir,**  
In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. KULDEEP SINGH.**, a Mine of **Minor Mineral** having **M.L.No-M.L.NO.31/2007 in an area measuring 1.0000 Hectares** at/near Village-**GOPALPURA** ,Tehsil-**Sujangarh**,District-**Churu**.
- 2 That this consent is valid for a period from **24/04/2018** to **31/03/2023**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 STONE BALLAST	195728.0000 TPA



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

Order No 2018-2019/Sikar/5173

Date: 15/05/2018

Unit Id : 93,875

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 µg/M <sup>3</sup>	<b>SPM = 600 µg/M<sup>3</sup></b>  (To be measured between 3 to 10 meters from mining activity)
SO <sub>2</sub>	120 µg/M <sup>3</sup>	
NO <sub>x</sub>	120 µg/M <sup>3</sup>	
CO	5000 µg/M <sup>3</sup>	

- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-M.L.NO.31/2007** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the DEIAA vide letter no.F1()/DEIAA/CHURU/EC/2018/368 dated 23.02.2018 shall be strictly complied with and submit periodical compliance report.
- 8 That unit shall not exceed production capacity 195728 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 9 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.
- 10 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 11 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

**File No** F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

**Order No** 2018-2019/Sikar/5173

**Date:** 15/05/2018

**Unit Id :** 93,875

- 12 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 13 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs
- 14 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 15 That no ground water shall be extracted without prior permission from the CGWA.
- 16 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 17 That lease shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the board and its compliance must be ensured.
- 18 That the Lease holder shall provide adequate design rain water harvesting structures.
- 19 That this Consent period shall be coterminous with the validity of mining lease.
- 20 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 21 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

**File No** F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

**Order No** 2018-2019/Sikar/5173

**Date:** 15/05/2018

**Unit Id :** 93,875

22 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

23 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Encl: As Above

**Yours sincerely**

**Regional Officer**

**Copy To:-**

1 Master File .

**Regional Officer**



**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
Phone: 01582-294353 Fax: 01582-294353



Registered

**File No** F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

**Order No** 2022-2023/Nagour/1223

**Date:** 17/03/2023

**Unit Id :** 65,226

**M/s NIRMAL STONE,M.L NO.39/13**

**A-60 GANESH COLONY, PRIVHAN NAGAR KHATIPURA, JAIPUR- RAJ, JAIPUR**

**Tehsil : Jaipur District : Jaipur**

**E-Mail : manmohan\_singh1989@yahoo.com , Phone :5135154**

**Sub:** Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**DUNGRAS AHTUNA**, Tehsil-**Sujangarh**, District- **Churu (M.L.No-M.L.NO-39/13)**.

**Ref:** (i) Your application dated 27/02/2023  
(ii) Received on 27/02/2023

**Sir,**  
In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. NIRMAL STONE,M.L NO.39/13**, a Mine of **Minor Mineral** having **M.L.No-M.L.NO-39/13 in an area measuring 1.0000 Hectares** at/near Village-**DUNGRAS AHTUNA**,Tehsil-**Sujangarh**,District-**Churu**.
- 2 That this consent is valid for a period from **01/05/2023** to **30/04/2028**
- 3 That this consent is valid for following mining activities :-

<b>Mineral</b>	<b>Permitted Mining Capacity</b>
<b>1 MASONARY STONE</b>	<b>100000.0000 TPA</b>

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

**Signature Not Verified**

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
Phone: 01582-294353 Fax: 01582-294353

Registered

**File No** F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

**Order No** 2022-2023/Nagour/1223

**Date:** 17/03/2023

**Unit Id :** 65,226

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6

I. That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance letter issued from State Level Environment Impact Assessment Authority, Rajasthan Letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/ Project/Cat.1(a) B2 (899)/14-15 Jaipur, dated 24/04/2015 are strictly complied with.

II. This consent is being issued for production of Masonry Stone- 100000 TPA, at M.L. No. 39/2013, Near Village- Dungras Athuna, Tehsil-Sujangarh, District- Churu.

III. That this consent has been issued with reference to DCF, Churu letter no. 926 date 02/02/2023, which states that mine is situated at 8.7 KM from Talchhappar Wild Life Centaury, 6.3 KM from boundary of proposed ESZ and 0.107 KM from forest land.

IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.

V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirms to the norms prescribed by competent authority. Regular water sprinkling should be carried out on haul roads to minimize dust generations.

VI. That no discharge of effluent shall be made within or outside the premises.

VII. This consent is being issued in compliance to HO order No. F.12(Gen-08)RPCB/Mines/1290-1314 dated 09.09.2022.

Signature Not Verified

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
Phone: 01582-294353 Fax: 01582-294353

Registered

**File No** F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

**Order No** 2022-2023/Nagour/1223

**Date:** 17/03/2023

**Unit Id :** 65,226

- 7 I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.
- II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.
- IV. That this consent shall be subject to compliance of any direction or order passed by court of law in the matter.
- V. That this consent is subject to validity of approved mining plan and mining lease.
- VI. That the industry shall apply for Consent in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant whichever is earlier.

**Signature Not Verified**

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
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File No F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

Order No 2022-2023/Nagour/1223

Date: 17/03/2023

Unit Id : 65,226

**8 I. This consent is not evidence for ascertaining entitlement of land.**

**II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).**

**III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by legal supplier of fresh water only.**

**IV. That this consent is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the mine as per law.**

**V. That this consent order is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the mine as per law.**

Signature Not Verified

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

Order No 2022-2023/Nagour/1223

Date: 17/03/2023

Unit Id : 65,226

- 9 I. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.
- II. That the overburden generated shall be stacked at earmarked dump site(s) only as per norms.
- III. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies and retaining wall shall be maintained around the overburden as per norms.
- IV. That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- V. This consent is subject to compliance of EIA Notification, 2006 and as amended from time to time.
- VI. That no single use plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF & CC), Government of India Notification dated 12.08.2021 shall be used in industry/unit premises.
- 10 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 11 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 12 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 13 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
Phone: 01582-294353 Fax: 01582-294353

Registered

**File No** F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

**Order No** 2022-2023/Nagour/1223

**Date:** 17/03/2023

**Unit Id :** 65,226

- 14 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

**Yours sincerely,**

**Regional Officer**

(A): **Copy To:-**

- 1 M.E., Department of Mines & Geology, Government of Rajasthan, Churu.
- 2 Master File .

(B):

- 1 Mining Engineer/Assistant Mining Engineer, Department of mines and geology, Khanij Bhavan, Churu to inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any court/tribunal is the sole responsibility of the project proponent and concerned departments.
- 2 District/Divisional Forest Officer, Forest Department, Churu to inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any court/tribunal is the sole responsibility of the project proponent and concerned departments.

**Regional Officer**

**Signature Not Verified**

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





Registered

File No F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

Order No 2016-2017/Sikar/4238

Date: 11/08/2016

Unit Id : 33,459

M/s Kuldeep Singh

M.L. No.- 95/05, Gopalpura

Tehsil : Sujangarh District : Churu

E-Mail : kuldeepsingh121@gmail.com

**Sub:** Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Gopalpura**, Tehsil-**Sujangarh**, District- **Churu (M.L.No-M.L. No.- 95/05)**.

**Ref:** (i) Your application dated 31/07/2016  
(ii) Received on 01/08/2016

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Kuldeep Singh**, a Mine of **Minor Mineral** having **M.L.No-M.L. No.- 95/05 in an area measuring 1.0000 Hectares** at/near Village-**Gopalpura** ,Tehsil-**Sujangarh**,District-**Churu**.
- 2 That this consent is valid for a period from **31/07/2016** to **30/06/2021**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 STONE BALLAST	40000.0000 TPA



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

Order No 2016-2017/Sikar/4238

Date: 11/08/2016

Unit Id : 33,459

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 µg/M <sup>3</sup>	SPM = 600 µg/M <sup>3</sup>  (To be measured between 3 to 10 meters from mining activity)
SO <sub>2</sub>	120 µg/M <sup>3</sup>	
NO <sub>x</sub>	120 µg/M <sup>3</sup>	
CO	5000 µg/M <sup>3</sup>	

- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-M.L. No.- 95/05** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter No.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(EC) 14-15 dated 05.05.2016 shall be strictly complied with.
- 8 That this Consent period shall be coterminous with the validity of mining lease.
- 9 That unit shall not exceed production capacity 40000 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 10 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 11 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

**File No** F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

**Order No** 2016-2017/Sikar/4238

**Date:** 11/08/2016

**Unit Id :** 33,459

- 12 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 13 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water dies/ponds/tanks/natural reservoirs.
- 14 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 15 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 16 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 17 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 18 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 19 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

**Regional Office Sikar**



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

**File No** F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

**Order No** 2016-2017/Sikar/4238

**Date:** 11/08/2016

**Unit Id :** 33,459

Encl: As Above

**Yours sincerely**

**Regional Officer**

**Copy To:-**

1 Master File .

**Regional Officer**



Latitude: 27.745880  
Longitude: 74.375590  
Elevation: 337.83±2.40 m  
Accuracy: 7.95 m  
Time: 14-07-2023 12:48:12  
Note: 95/2007

NoteCam @ IOS

**ML No 01/2020**



Latitude: 27.728763  
Longitude: 74.343016  
Elevation: 363.60±24.87 m  
Accuracy: 14.07 m  
Time: 14-07-2023 13:08:24  
Note: 01/2020

NoteCam @ IOS



Latitude: 27.728771  
Longitude: 74.342953  
Elevation: 339.97±34.19 m  
Accuracy: 28.40 m  
Time: 14-07-2023 13:04:18  
Note: 01/2020

NoteCam @ iOS



Latitude: 27.728765  
Longitude: 74.342982  
Elevation: 365.07±11.97 m  
Accuracy: 8.86 m  
Time: 14-07-2023 13:06:26  
Note: 01/2020

NoteCam @ iOS



Latitude: 27.728810  
Longitude: 74.342955  
Elevation: 367.60±3.33 m  
Accuracy: 4.77 m  
Time: 14-07-2023 13:05:15  
Note: 01/2020

NoteCam @ iOS



Latitude: 27.728771  
Longitude: 74.342953  
Elevation: 339.97±34.19 m  
Accuracy: 28.40 m  
Time: 14-07-2023 13:04:18  
Note: 01/2020

NoteCam @ iOS

**ML NO. 31/2007**



**ML NO. 39/2013**



Latitude: 27.741291  
Longitude: 74.353829  
Elevation: 362.00±3.36 m  
Accuracy: 4.75 m  
Time: 14-07-2023 13:24:36  
Note: 39/2013

NoteCam @ IOS



Latitude: 27.740935  
Longitude: 74.354112  
Elevation: 357.97±3.36 m  
Accuracy: 4.75 m  
Time: 14-07-2023 13:37:07  
Note: 39/2013

NoteCam @ IOS



Latitude: 27.740907  
Longitude: 74.354105  
Elevation: 356.89±3.36 m  
Accuracy: 4.75 m  
Time: 14-07-2023 13:37:49  
Note: 39/2013

NoteCam @ IOS



Latitude: 27.741318  
Longitude: 74.353728  
Elevation: 360.31±3.34 m  
Accuracy: 4.76 m  
Time: 14-07-2023 13:34:23  
Note: 39/2013

NoteCam @ IOS



Latitude: 27.741296  
Longitude: 74.353784  
Elevation: 358.42±3.30 m  
Accuracy: 4.79 m  
Time: 14-07-2023 13:33:47  
Note: 39/2013

NoteCam @ IOS



Latitude: 27.741291  
Longitude: 74.353829  
Elevation: 362.00±3.36 m  
Accuracy: 4.75 m  
Time: 14-07-2023 13:24:36  
Note: 39/2013

NoteCam @ IOS





Latitude: 27.740907  
Longitude: 74.354105  
Elevation: 356.89±3.36 m  
Accuracy: 4.75 m  
Time: 14-07-2023 13:37:49  
Note: 39/2013

NoteCam © IDS

**ML NO. 95/2005**



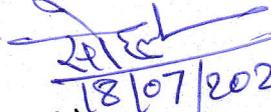
कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु (राजस्थान)  
Office of the Assistant Mining Engineer, Dept. Of Mines and Geology, Near Malji ka kamra, Old Sale  
tax office building, Kothariya ka mohalla, Churu (Rajasthan) Tel. No 01562-250235  
E\_mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चूरु/सांख्यिकी/2023/31)

दिनांक:-18-07-2023

खनन पट्टा संख्या 31/2007, 95/2005, 1/2020 एवं 39/2013 के द्वारा खनिज मैसनरी  
स्टोन के उत्पादन के आँकड़े:-

क्र. सं.	खनन पट्टाधारी का नाम	खनन पट्टा संख्या	निकट ग्राम	खनन पट्टे से खनिज मैसनरी के उत्पादन/निर्गमन का विवरण (मै.टन में)
1.	श्री कुलदीप सिंह	31/2007	गेपालपुरा, तह0 सुजानगढ	24 अप्रैल 2020 से 23 अप्रैल 2021-195730.18 मै0टन 24 अप्रैल 2021 से 23 अप्रैल 2022-195551.64 मै0टन 24 अप्रैल 2022 से 23 अप्रैल 2023-183117.17 मै0टन मई 2023-शून्य जून 2023-पट्टाधारी द्वारा मासिक ई-रिटर्न अभी तक सबमिट नहीं किया गया है।
2.	श्री कुलदीप सिंह राठौड़	95/2005	गेपालपुरा, तह0 सुजानगढ	01 अप्रैल 2020 से 31 मार्च 2021-39991.14 मै0टन 01 अप्रैल 2021 से 31 मार्च 2022-शून्य 01 अप्रैल 2022 से 31 मार्च 2023-शून्य अप्रैल 2023-शून्य मई 2023-शून्य जून 2023-पट्टाधारी द्वारा मासिक ई-रिटर्न अभी तक सबमिट नहीं किया गया है।
3.	श्री किरता राम	1/2020 खनन पट्टा स्वीकृत दिनांक 22.06.2021	डूंगरास आथूणा, तहसील बीदासर	22 जून 2021 से 31 मार्च 2022-402000 मै0टन 01 अप्रैल 2022 से 31 मार्च 2023-219598.57 मै0टन अप्रैल 2023-89322.97 मै.टन मई 2023-60000 मै.टन जून 2023-पट्टाधारी द्वारा मासिक ई-रिटर्न अभी तक सबमिट नहीं किया गया है।
4.	निर्मल स्टोन	39/2013	डूंगरास आथूणा, तहसील बीदासर	दिनांक 01.05.2020 से दिनांक 30.04.2021 तक -99947.04 मै0टन दिनांक 01.05.2021 से दिनांक 30.04.2022 तक -99054.67 मै0टन दिनांक 01.05.2021 से दिनांक 30.04.2022 तक -96900.00 मै0टन मई 2023-46000 मै.टन जून 2023-पट्टाधारी द्वारा मासिक ई-रिटर्न अभी तक सबमिट नहीं किया गया है।

  
18/07/2023  
(सोहनलाल गुरु)  
सहायक खनि अभियन्ता,  
खान एवं भू विज्ञान विभाग  
चूरु(राजस्थान)



Registered

File No F(Mines)/Churu(Bidasar)/12(1)/2021-2022/403-404

Order No 2021-2022/Sikar/5993

Date: 25/06/2021

Unit Id : 112,964

**M/s Kirta Ram****ML NO 01/2020 REF.20201000019128 KHASRA NO 90 VPO- DUNGRAS AATHUNA****TEHSIL- BIDASAR DIST-CHURU, CHURU****Tehsil : Bidasar District : Churu****E-Mail : kirtaram1976@gmail.com**

**Sub:** Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**CHURU**, Tehsil-**Bidasar**, District- **Churu (M.L.No-ML NO 01/2020 )**.

Ref: (i) Your application dated 24/06/2021

(ii) Received on 24/06/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Kirta Ram**, a Mine of **Minor Mineral** having **M.L.No-ML NO 01/2020 in an area measuring 2.9500 Hectares** at/near Village-**CHURU** ,Tehsil-**Bidasar**,District-**Churu**.

2 That this consent is valid for a period from **25/06/2021** to **31/05/2026**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	453180.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

**Signature Not Verified**

Digitally signed by Nderaj Sharma  
Date: 2021.06.25 16:11:04 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

**File No** F(Mines)/Churu(Bidasar)/12(1)/2021-2022/403-404

**Order No** 2021-2022/Sikar/5993

**Date:** 25/06/2021

**Unit Id :** 112,964

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(18515) 2019-20 Jaipur dated 30.03.2021 shall be strictly complied with.
- 7 That unit shall not exceed production capacity 453180 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 8 That the grant of this consent to operate is issued from the environment angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time- being in force,rests with the industry/ unit/ project proponent.
- 9 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under
- 10 That the lessee shall submit mining scheme after duly approval by the Deptt. of Mines & Geology, Govt. of Rajasthan and shall not extract mining more than the quantity approval by the DMG.
- 11 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 12 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.
- 13 That the lessee shall develop plantation in atleast 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.

Signature Not Verified

Digitally signed by Nderaj Sharma  
Date: 2021.06.25 16:11:04 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Bidasar)/12(1)/2021-2022/403-404

Order No 2021-2022/Sikar/5993

Date: 25/06/2021

Unit Id : 112,964

- 14 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 15 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs.
- 16 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 17 That Consent period shall be coterminous with the validity of mining lease.
- 18 That this Consent to operate is valid subject to the validity of approved Mining plan
- 19 That no ground water shall be extracted without prior permission from competent authority
- 20 That the Lease holder shall provide adequate design rain water harvesting structures.
- 21 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 22 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 23 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified

Digitally signed by Nderaj Sharma  
Date: 2021.06.25 16:11:04 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

**File No** F(Mines)/Churu(Bidasar)/12(1)/2021-2022/403-404

**Order No** 2021-2022/Sikar/5993

**Date:** 25/06/2021

**Unit Id :** 112,964

24 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

25 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

**Yours sincerely**

**Regional Officer**

(A): **Copy To:-**

1 Master File .

**Regional Officer**

**Signature Not Verified**

Digitally signed by Nderaj Sharma  
Date: 2021.06.25 16:11:04 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
Phone: 01582-294353 Fax: 01582-294353



Registered

**File No** F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

**Order No** 2022-2023/Nagour/1223

**Date:** 17/03/2023

**Unit Id :** 65,226

**M/s NIRMAL STONE,M.L NO.39/13**

**A-60 GANESH COLONY, PRIVHAN NAGAR KHATIPURA, JAIPUR- RAJ, JAIPUR**

**Tehsil : Jaipur District : Jaipur**

**E-Mail : manmohan\_singh1989@yahoo.com , Phone :5135154**

**Sub:** Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**DUNGRAS AHTUNA**, Tehsil-**Sujangarh**, District- **Churu (M.L.No-M.L.NO-39/13)**.

**Ref:** (i) Your application dated 27/02/2023  
(ii) Received on 27/02/2023

**Sir,**  
In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

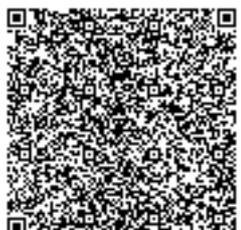
- 1 That this consent is being granted in favour of **M/s. NIRMAL STONE,M.L NO.39/13**, a Mine of **Minor Mineral** having **M.L.No-M.L.NO-39/13 in an area measuring 1.0000 Hectares** at/near Village-**DUNGRAS AHTUNA**,Tehsil-**Sujangarh**,District-**Churu**.
- 2 That this consent is valid for a period from **01/05/2023** to **30/04/2028**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	100000.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

**Signature Not Verified**

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
Phone: 01582-294353 Fax: 01582-294353

Registered

**File No** F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

**Order No** 2022-2023/Nagour/1223

**Date:** 17/03/2023

**Unit Id :** 65,226

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6

I. That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance letter issued from State Level Environment Impact Assessment Authority, Rajasthan Letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/ Project/Cat.1(a) B2 (899)/14-15 Jaipur, dated 24/04/2015 are strictly complied with.

II. This consent is being issued for production of Masonry Stone- 100000 TPA, at M.L. No. 39/2013, Near Village- Dungras Athuna, Tehsil-Sujangarh, District- Churu.

III. That this consent has been issued with reference to DCF, Churu letter no. 926 date 02/02/2023, which states that mine is situated at 8.7 KM from Talchhappar Wild Life Centaury, 6.3 KM from boundary of proposed ESZ and 0.107 KM from forest land.

IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.

V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirms to the norms prescribed by competent authority. Regular water sprinkling should be carried out on haul roads to minimize dust generations.

VI. That no discharge of effluent shall be made within or outside the premises.

VII. This consent is being issued in compliance to HO order No. F.12(Gen-08)RPCB/Mines/1290-1314 dated 09.09.2022.

Signature Not Verified

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
Phone: 01582-294353 Fax: 01582-294353

Registered

**File No** F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

**Order No** 2022-2023/Nagour/1223

**Date:** 17/03/2023

**Unit Id :** 65,226

- 7 I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.
- II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.
- IV. That this consent shall be subject to compliance of any direction or order passed by court of law in the matter.
- V. That this consent is subject to validity of approved mining plan and mining lease.
- VI. That the industry shall apply for Consent in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant whichever is earlier.

**Signature Not Verified**

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
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File No F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

Order No 2022-2023/Nagour/1223

Date: 17/03/2023

Unit Id : 65,226

**8 I. This consent is not evidence for ascertaining entitlement of land.**

**II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).**

**III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by legal supplier of fresh water only.**

**IV. That this consent is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the mine as per law.**

**V. That this consent order is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the mine as per law.**

Signature Not Verified

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
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File No F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

Order No 2022-2023/Nagour/1223

Date: 17/03/2023

Unit Id : 65,226

- 9 I. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.
- II. That the overburden generated shall be stacked at earmarked dump site(s) only as per norms.
- III. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies and retaining wall shall be maintained around the overburden as per norms.
- IV. That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- V. This consent is subject to compliance of EIA Notification, 2006 and as amended from time to time.
- VI. That no single use plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF & CC), Government of India Notification dated 12.08.2021 shall be used in industry/unit premises.
- 10 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 11 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 12 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 13 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
First Floor, Cooperative Land Development Bank Ltd, Nagour  
Phone: 01582-294353 Fax: 01582-294353

Registered

**File No** F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

**Order No** 2022-2023/Nagour/1223

**Date:** 17/03/2023

**Unit Id :** 65,226

- 14 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

**Yours sincerely,**

**Regional Officer**

(A): **Copy To:-**

- 1 M.E., Department of Mines & Geology, Government of Rajasthan, Churu.
- 2 Master File .

(B):

- 1 Mining Engineer/Assistant Mining Engineer, Department of mines and geology, Khanij Bhavan, Churu to inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any court/tribunal is the sole responsibility of the project proponent and concerned departments.
- 2 District/Divisional Forest Officer, Forest Department, Churu to inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any court/tribunal is the sole responsibility of the project proponent and concerned departments.

**Regional Officer**

**Signature Not Verified**

Digitally signed by Savita  
Date: 2023.03.17 16:42:51 IST  
Reason: SelfAttested  
Location:





Registered

File No F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

Order No 2018-2019/Sikar/5173

Date: 15/05/2018

Unit Id : 93,875

**M/s KULDEEP SINGH.**

**GOPALPURA, GOPALPURA**

**Tehsil : Sujangarh District : Churu**

**E-Mail : kuldeepsingh0099@gmail.com**

**Sub:** Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**GOPALPURA**, Tehsil-**Sujangarh**, District- **Churu (M.L.No-M.L.NO.31/2007 )**.

**Ref:** (i) Your application dated 24/04/2018  
(ii) Received on 24/04/2018

**Sir,**  
In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. KULDEEP SINGH.**, a Mine of **Minor Mineral** having **M.L.No-M.L.NO.31/2007 in an area measuring 1.0000 Hectares** at/near Village-**GOPALPURA** ,Tehsil-**Sujangarh**,District-**Churu**.
- 2 That this consent is valid for a period from **24/04/2018** to **31/03/2023**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 STONE BALLAST	195728.0000 TPA



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

Order No 2018-2019/Sikar/5173

Date: 15/05/2018

Unit Id : 93,875

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 µg/M <sup>3</sup>	<b>SPM = 600 µg/M<sup>3</sup></b>  (To be measured between 3 to 10 meters from mining activity)
SO <sub>2</sub>	120 µg/M <sup>3</sup>	
NO <sub>x</sub>	120 µg/M <sup>3</sup>	
CO	5000 µg/M <sup>3</sup>	

- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-M.L.NO.31/2007** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the DEIAA vide letter no.F1()/DEIAA/CHURU/EC/2018/368 dated 23.02.2018 shall be strictly complied with and submit periodical compliance report.
- 8 That unit shall not exceed production capacity 195728 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 9 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.
- 10 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 11 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

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**File No** F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

**Order No** 2018-2019/Sikar/5173

**Date:** 15/05/2018

**Unit Id :** 93,875

- 12 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 13 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs
- 14 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 15 That no ground water shall be extracted without prior permission from the CGWA.
- 16 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 17 That lease shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the board and its compliance must be ensured.
- 18 That the Lease holder shall provide adequate design rain water harvesting structures.
- 19 That this Consent period shall be coterminous with the validity of mining lease.
- 20 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 21 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
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**File No** F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

**Order No** 2018-2019/Sikar/5173

**Date:** 15/05/2018

**Unit Id :** 93,875

22 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

23 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Encl: As Above

**Yours sincerely**

**Regional Officer**

**Copy To:-**

1 Master File .

**Regional Officer**



Registered

File No F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

Order No 2016-2017/Sikar/4238

Date: 11/08/2016

Unit Id : 33,459

M/s Kuldeep Singh

M.L. No.- 95/05, Gopalpura

Tehsil : Sujangarh District : Churu

E-Mail : kuldeepsingh121@gmail.com

**Sub:** Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Gopalpura**, Tehsil-**Sujangarh**, District- **Churu (M.L.No-M.L. No.- 95/05)**.

**Ref:** (i) Your application dated 31/07/2016  
(ii) Received on 01/08/2016

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Kuldeep Singh**, a Mine of **Minor Mineral** having **M.L.No-M.L. No.- 95/05 in an area measuring 1.0000 Hectares** at/near Village-**Gopalpura** ,Tehsil-**Sujangarh**,District-**Churu**.
- 2 That this consent is valid for a period from **31/07/2016** to **30/06/2021**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 STONE BALLAST	40000.0000 TPA



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

Order No 2016-2017/Sikar/4238

Date: 11/08/2016

Unit Id : 33,459

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 $\mu\text{g}/\text{M}^3$	<b>SPM = 600 <math>\mu\text{g}/\text{M}^3</math></b>  (To be measured between 3 to 10 meters from mining activity)
SO <sub>2</sub>	120 $\mu\text{g}/\text{M}^3$	
NO <sub>x</sub>	120 $\mu\text{g}/\text{M}^3$	
CO	5000 $\mu\text{g}/\text{M}^3$	

- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-M.L. No.- 95/05** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter No.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(EC) 14-15 dated 05.05.2016 shall be strictly complied with.
- 8 That this Consent period shall be coterminous with the validity of mining lease.
- 9 That unit shall not exceed production capacity 40000 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 10 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 11 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.



Rajasthan State Pollution Control Board  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
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Registered

File No F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

Order No 2016-2017/Sikar/4238

Date: 11/08/2016

Unit Id : 33,459

- 12 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 13 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water dies/ponds/tanks/natural reservoirs.
- 14 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 15 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 16 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 17 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 18 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 19 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

**Regional Office Sikar**



**Rajasthan State Pollution Control Board**  
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Registered

**File No** F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

**Order No** 2016-2017/Sikar/4238

**Date:** 11/08/2016

**Unit Id :** 33,459

Encl: As Above

**Yours sincerely**

**Regional Officer**

**Copy To:-**

1 Master File .

**Regional Officer**

कार्यालय सहायक खनि अभियंता-चुड़

मौका/वस्तु लिपि रिपोर्ट

आज दिनांक - 14/07/2023 को माननीय जून ट्रिब्यूनल नई दिल्ली मुख्य पीठ नई दिल्ली द्वारा मूल प्रार्थना पत्र संख्या - 133/2023 कुलदीप सिंह राठौड़ बनाम स्टेट ऑफ राजस्थान में पारित आदेश दिनांक - 24/5/2023 की पालना में श्रीमान जिला कलेक्टर चुड़ के आदेश क्रमांक - प 40(3)(789) म्याथ/सनजीपी/2023/1060-62 दिनांक 23/6/2023 द्वारा गठित कमेटी के साथ प्रार्थना पत्र के आधार पर क्षेत्र का मौका निरीक्षण किया गया, जिसका विवरण इस प्रकार है-

M/L No - 95/2005 मूल खन पट्टा, पट्टाधारी श्रीमती मनोहर कंवर w/o बेबीसाल सिंह के पक्ष खोतदारी भूमि खतरा नं. 636 क्षेत्र - 1.00 हेक्टर हेतु दिनांक - 08/03/2006 से स्वीकृत 20 वर्ष की अवधि के लिए प्रभावशील हुआ जिसका हस्तान्तरण कुलदीप सिंह s/o कर्णी सिंह राठौड़ नि. जोपालपुरा के पक्ष में दिनांक - 08/7/2011 से प्रभावी हुआ, जिसकी अवधि 07/3/2056 तक है। पूर्व में खन पट्टा के संबंध में प्राप्त परिवार के आधार पर खन पट्टा का सर्वे दिनांक - 16/12/2022 को कार्यालय तकनीकी स्टाफ द्वारा किया जाकर मौका पंचनामा बनाया गया जिसके आधार पर पट्टाधारी को "काण बतौ" नोटिस दिनांक - 30/12/2022 को जारी कर

अर्पण

— खोड़

P.T.O.

पट्टाधारी से जबाब मांगा गया जिलकी पालना में  
पट्टाधारी जबाब दिया गया जिलकी आगे की  
कार्रवाही प्रक्रियाधीन है। वर्तमान में खनन पट्टा  
में खनन कार्य पूर्णतया बंद है तथा अब कोई  
अवैध खनन नहीं किया जा रहा है। खीकृत  
क्षेत्र से बाहर पुराने किये गये खनन का खल  
खानेदारी भूमि में पड़ता है जो पट्टाधारी के नाम है।

2) M.L.No. - 31/2007 पट्टाधारी कुलदीप सिंह के पक्ष  
में दिनांक - 26/12/2018 से 50 वर्ष की अवधि के  
लिए खीकृत हुआ। खनन पट्टा के संबंध में  
आप्त परिवार के आधार पर कार्रलय तकनीकी  
स्था द्वारा दिनांक - 17/12/2022 को सर्वे कर  
मौका पंचनामा बनाया गया तथा खी खीकृत  
क्षेत्र से बाहर पार गये अवैध खनन के संबंध  
में पट्टाधारी से "काण बगानो" नोटिस दिनांक  
- 30/12/2022 से जारी कर जबाब मांगा गया  
जिलकी पालना में पट्टाधारी जबाब पलुत किया  
गया जिलके आगे की कार्रवाही प्रक्रियाधीन है।  
वर्तमान में खनन पट्टा में खनन कार्य बंद है  
तथा अवैध खनन नहीं किया जा रहा है तथा  
जो पुराना खनन किया गया है, वो खानेदारी  
भूमि खतरा न. 636 में होने की जानकारी  
आप्त हुई। जो पट्टाधारी के नाम है।

श्री

आगे - ③

-3-

3) M.L. No.-39/2013 मैसर्स निर्मल एगेन प्रो. अक्कासिंह  
के पक्ष में खातेदारी भूमी खसरा न. 471/1A में क्षेत्र  
1.00 हेक्टर दिनांक - 30/6/2015 के लंबित होकर 50  
वर्ष की अवधि हेतु प्रभावशील है। खनन पट्टा के  
संबंध में पूर्व में जल शिवालय के आचार पर  
कार्यालय तबनी की एचएफ द्वारा दिनांक - 16/5/2023  
को खनन पट्टा का सर्वे कर लंबित क्षेत्र लेवाए  
किंगे गोले अवैध खनन का मौका पंचनामा बनाया  
गया, जिसके आचार पर पट्टाधारी को 'जाल बतारो'  
नोटिस दिनांक - 30/5/2023 के जारी कर जकार  
मांगा गया जिसे पालन में पट्टाधारी द्वारा  
जकार प्रस्तुत कर पुनः माप हेतु निवेदन किया  
गया जिसे आगे की कार्रवाई प्राप्ति थी है।  
वर्तमान में खनन पट्टा में खनन कार्य चालू है  
तथा अब कोई अवैध खनन नहीं किया जा रहा है।

4) M.L. No. - 01/2020 पट्टाधारी किरताराम के नाम  
खातेदारी भूमी खसरा न. 90 में क्षेत्र - 2.95 हेक्टर  
हेतु दिनांक - 21/6/2021 के अवधि - 50 वर्ष के  
लिए प्रभावशील है जिसे खनन कार्य लंबित  
क्षेत्र के अंदर ही किया जा रहा है, पट्टाधारी  
द्वारा किसी प्रकार का अवैध खनन नहीं किया  
जा रहा है।

मौके पर उक्त गठित टीम द्वारा उक्त चारों  
खन पट्टों के बैच में चाही गई रिपोर्ट  
मौके पर ही कार्यालय रिकॉर्ड के आधार पर  
जांच की जाकर, रिपोर्ट शीमान के समक्ष सादर  
प्रेषित है।

अमित  
14/7/2023  
MF-II

सोहन  
14/07/2023  
AME Chura

शिकायत जांच रिपोर्ट :-

सम्पर्क पोर्टल पर रजि परिवार क्रमांक 042305515318599 द्वारा श्री लक्ष्मण मण्डा बिरुद्ध में निर्मल स्येन स्वामन पट्टा ML No. 39/2013 निम्न गाम इंगराय आचूणा, तहसील - कीडासा, जिला - पुरा के द्वारा स्वीकृत आग परश सैव है बाहर स्वैय्य खनन कार्य करने तथा करणी रास्ता खनन सेखा 140 व 139 पर स्वैय्य खनन करे रास्ता इकरुद्ध किये जाने की बात शिकायत की जांच कार्यालय के अति कार्य रेशक द्वारा दिनांक 16-05-2023 व 17-05-2023 को की जाका रिपोर्ट परेश्यागी द्वारा करणी रास्ता डी स्वीकृत खनन परशे ML No. 39/2013 व ML No. 43/2011 के बीच में ले चौका मुफरने पर रास्ता डीपुराशीव खेले है इस रास्ते के बदले में परेश्यागी ने अपने स्वयं की मिनी खालेगी मूनी में डम्प द्वारा रास्ता डायवर्ट करके शिवा जावा बताया है जो सैव पर चालू हालत में है तथा स्वीकृत खनन परश सैव ले बाहर खनन किये जाने की रिपोर्ट पेश की है जिसके खेप में परेश्यागी को कारण बतासो नो रिस् दिनांक 30-05-2023 (खेलकडे) जारी किया जिसका जवाब परेश्यागी ने दिनांक 15-06-2023 को प्रस्तुत कर शिकायत जांच परेश्यागी की स्वयं की उपस्थिति में नही होने से तथा जांच में उपयुक्त Crps. के कारण शिकायत जांच है डायवर्ट होने बताया एवं इसकी पुनः जांच टीम का गठन कर परेश्यागी की उपस्थिति में किये जाने हेतु निर्देश किया जिस पर डी कार्यालय में तकनीकी ह्यफ एक ही कार्यालय होने से जांच टीम का गठन हेतु एक डी तकनीकी ह्यफ उपलब्ध कराने हेतु उच्च इन्फोर्मासी प्रोडिग डीपुण खनि डायरेक्तर, कीकानेट को पत्र दिनांक 28-06-2023 में किया गया है। पुनः जांच की कार्यालय जारी है तथा वर्तमान में डायवर्ट रास्ता चालू है व डायवर्ट है तथा खनन कार्य स्वीकृत लीट में ही किया जा रहा है रिपोर्ट की तारीख को सोहन

CC-सम्पर्क पोर्टल  
 सौद  
 05/07/2023

सोहन  
 05/07/2023  
 AMEChur



राजस्थान-सरकार  
GOVT OF RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु (राज.)।

E-mail-ame.churu@rajasthan.gov.in

क्रमांक:- सखअ/चूरु/अवैध/एम.एल./39/2013/463

दिनांक :- 30/05/2023

:-कारण बताओ नोटिस:-

प्रेषित:-

मैसर्स निर्मल स्टोन,  
प्रो० श्री श्रवण सिंह पुत्र श्री गोपालसिंह,  
निवासी ए-60, गणेश कॉलोनी, परिवहन नगर,  
खातीपुरा, जयपुर। पिन-302012

विषय:- खननपट्टा एम.एल. 39/2013 में स्वीकृत खनन क्षेत्र से बाहर अवैध खनन करने का कारण बताओ नोटिस।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि श्री लक्ष्मण मण्डा के द्वारा प्राप्त शिकायत पर इस कार्यालय के खनिकार्यदेशक-11 श्री अर्जुनराम द्वारा आप के पक्ष में स्वीकृत खनन पट्टा एम. एल. 39/2013 खनिज मेसेनरीस्टोन निकट ग्राम डूंगरास आथूणा तहसील बीदासर जिला चूरु का मौका निरीक्षण दिनांक 16.05.2023 एवं 17.05.2023 को किये जाने पर पाया गया कि आपके द्वारा अपने स्वीकृत खनन पट्टा क्षेत्र से बाहर खनिज मेसेनरीस्टोन का अवैध खनन कर निर्गमन किया गया है।

अतः आपको जरिये नोटिस सूचित किया जाता है कि आप इस संबंध में अपना पक्ष 15 दिवस की अवधि में इस कार्यालय में उपस्थित होकर प्रस्तुत करें, अन्यथा बाद अवधि आपके विरुद्ध राजस्थान अप्रधान खनिज रियायत नियमावली-2017 के नियमों के तहत अवैध खनन शास्ती राशि की वसूली की नियमानुसार अग्रिम कार्यवाही की जावेगी। सो सूचित रहें।

30/05/2023  
(सोहनलाल गुरु)

सहायक खनि अभियन्ता  
खान एवं भू विज्ञान विभाग  
चूरु (राज.)।

सेवामें,

श्रीमान सहायक अभियंता

खान एवं भू-विज्ञान विभाग चुरु, राजस्थान

विषय:-आपके पत्र क्रमांक संख्या 463 के जवाबी पत्र में।

महोदयजी,

उपरोक्त विषय अंतर्गत प्राप्त पत्र में लिखित विषय व विवरण के संदर्भ में मैं अपना जवाब प्रस्तुत कर रहा हूँ जोकि निम्नलिखित प्रकार है:-

1. शिकायतकर्ता लक्ष्मण मंडा एक अपराधिक प्रवृत्ति का आदमी है इसके द्वारा पिछले कुछ समय से हमें वह अन्य खन्न पट्टा धारको व केशर मालिको को नाजायज रूप से परेशान करके हम से अवैध वसूली हेतु परेशान किया जा रहे हैं इसके खिलाफ बिदासर पुलिस थाने में पहले से ही अपराधिक मामले दर्ज है। क्योंकि मैं इस क्षेत्र का प्रतिष्ठित व्यवसाई हूँ और वर्तमान में देश की प्रगति किए जा रहे निर्माण कार्यों में पूर्ण रूप से सहयोग कर रहा हूँ वर्तमान मेरे द्वारा भारतमाला प्रयोजना में माल की सप्लाई की जा रही है व भारतमाला प्रयोजना में जो भी माल जा रहा है उकसी रॉयलटी का भुगतान पूर्व में ही किया जाता है उसकी रॉयलटी के पश्चात ही खनन का कार्य किया जाता है लक्ष्मण मण्डा द्वारा मेरे केशर व माइंस पर आकर अनेकों बार हमसे रुपये की मांग की गई है और अपनी अपराधिक प्रवृत्ति को दिखाया गया है।
2. श्रीमान जी हमारे द्वारा किसी प्रकार का अवैध खनन नहीं किया गया है हमारे द्वारा जो खनन कार्य किया जा रहा है वह स्वीकृत खनन पट्टे में ही किया जा रहा है और नियम अनुसार ही किया जा रहा है जिस भूमि में खनन पट्टे स्वीकृत है वह हमारी स्वयं की खातेदारी भूमि है ना कि राजस्व भूमि है वह खनन पट्टे के पर अत्यधिक बालू की मात्रा होने के कारण खनन कार्य में किसी प्रकार की घटना ना हो इस हेतु सुरक्षा की दृष्टि से हमने खनन पट्टे के चारों तरफ की दिशा में बालू मिट्टी को हटाया है जो वर्तमान में खनन पट्टे के चारों तरफ ही है इसको हटाने का एकमात्र कारण सुरक्षा की दृष्टि व सुरक्षा की वजह है। आपके कार्यालय में कार्य श्रीमान फोरमैन महोदय द्वारा किए गए सर्वे से मैं पूर्ण रूप से असंतुष्ट हूँ क्योंकि इनके द्वारा जो सर्वे किया गया है वह जीपीएस किया गया है जीपीएस के किये हुए सर्वे पर भरोसा नहीं करता क्योंकि माइंस के अंदर जाने के बाद में जीपीएस काम नहीं करता है तथा श्रीमान जी फोरमैन महोदय

CC - डा. 21/2/23

श्रीमान  
15/06/2023

द्वारा किए गए सर्वे में हमारे खनन पट्टे के पास में स्वीकृत अन्य खनन पट्टों के खनन कार्य को भी जोड़ दिया गया है जो कि हमारी खातीदारे भूमि में ही स्वीकृत है तथा यह सीमांकन मेरी अनुपस्थिति में हुआ है।

3. शिकायत लक्ष्मण मण्डा द्वारा जिस कटानी रस्ते के बारे में बताया गया है वह कटानी रस्ता हमारी खनन पट्टे के बोहत पास से निकलता था जो कि खातेदारी भूमि है यह रास्ता राजस्व रिकार्ड में 15 फीट चौड़ा था 15 वर्ष पूर्व इस रास्ते को ग्राम पंचायत बालेरा, वह ग्राम के प्रमुख लोगो की लिखित स्वीकृति के पश्चात खनन पट्टे से 30 व 40 फीट की दुरी पर स्वयं की खातेदारी भूमि में अच्छी तरह से 40 फीट चौड़ा विकास कर स्थापित कर दिया गया था जो कि वर्तमान में पूर्ण रूप से संचालित हो रहा है आवागमन में किसी प्रकार की कोई बाधा नहीं है समय-समय पर हमारे द्वारा इस रास्ते का विकास कर दिया जाता है इस रास्ते का स्थापित करने का कारण इसकी पूर्व में चौड़ाई का कम होना व खनन पट्टे के अत्यधिक निजदिक होना ही था और किसी प्रकार की कोई आरिस्मिक घटना हो सकती थी व आरिस्मिक घटना को रोकन हेतु ही ग्राम पंचायत-बालेरा व ग्राम के प्रमुख लोगो से लिखित रूप में विचार विमर्श करके ही माईनस के कुछ दुरी पर स्थापित किया गया था जिसके सम्पूर्ण दस्तावेज में आपके कार्यालय में प्रस्तुत कर रहा हूँ। हमारे द्वारा इस रास्ते पर किसी प्रकार का कोई खनन कार्य नहीं किया गया है और यह पूर्ण रूप से संचालित हो रहा है जिसे आप स्वयं मौका स्थिति पर देख सकते हैं।

अतः मैं आपसे अनुरोध करता हूँ कि शिकायतकर्ता द्वारा की गई शिकायत को अमानिय किया जाए तथा उच्च अधिकारियों की टीम गठित करके मेरे खनन पट्टे सिमांकन (फीते से) उक्त अधिकारियों की उपस्थिति में किया जावे।

धन्यवाद

प्रार्थी  
निर्मल स्टोन 15/6/2023

एमएल नम्बर 39/2013

22 JUL 1915

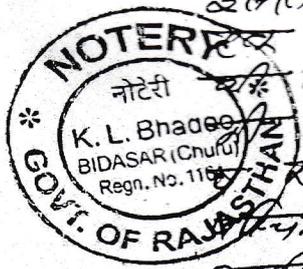


बिदास

प्रतिज्ञा पत्र

मैं मसमोटेवठि वरद भवनठि राजपूत  
साह इगारस आपरा मु. आम सधनठि इगारस  
राजपूत इगारस आपरा हास नपसठ का हूँ।

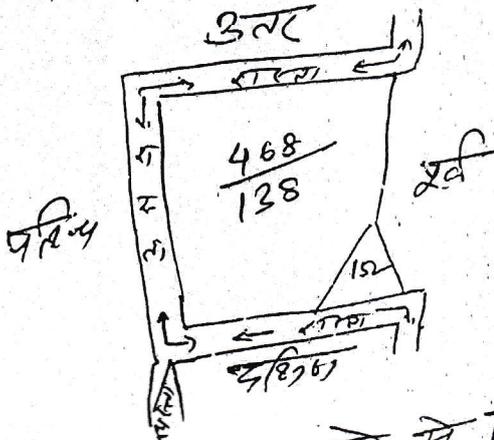
जो कि मेरे पुव्वठि के नास खोतकरी  
खेने खसरा साप्ता 468 वं 471 हैं उक्त कोसो  
138 141  
खसरो के मध्य कपती बासा निकलत है। किन्तु  
खसरा को में माइन्स विकारा हारा जो पुव्वठि के नास  
माइन्स स्वीकृत तथा प्रो. और भी माइन्स स्वीकृत  
इसलिए यह कपती बासा राजपूत के प्रावासास  
सुदृष्टि नवी रहा है। इसलिए गांन के राजपूत  
को सहायता को सही मानकल से आपने पुव्वठि  
खोतकरी के खेन खसरा साप्ता 468/138  
खसरा साप्ता 152 की दक्षिणी सीक से एक  
तरफ चलकल पश्चिमी सीक के खसरो लगते  
उतरी तरफ चलकल उतरी सीक के खसरो लगते  
पूर्व तरफ चलकल उतरी तरफ खसरो के  
आपने गांन मेरे पुव्वठि के खसरो के खसरो के  
खसरा सं. 152, 468/138 के दक्षिणी सीक के खसरो  
सीक के लगते लगते साप्ता 152 के खसरो  
रहेगा यह बासा मेरे पुव्वठि के खसरो  
मे इस बासा को खसरो करे। इस छोडे  
जाये दासरो को खसरो करे। इस छोडे  
पाकड व बासा रहेगे। तथा मेरे पुव्वठि के  
उतरीखोतकरी भी बासा रहेगे। नगी नकथा।  
ससास प्रतिज्ञा पत्र हो।



Attestec  
K. L. Bhadoo  
Notary  
Bidasar (Raj.)  
Regn No. 1164  
S No 502.

अतः यह प्रतिज्ञा पत्र एक ठि  
साप्ता फिली साप्ता 100 का इमी सादकारण  
19-15  
NOTARY PUBLIC  
SANGANER, JAIPUR

पर मेरे अपनी बानी छुपी बदल कर  
हवास निकाली गये जो राजोद दबाव  
के लिये वा सीमा गाँव प्रमाण रहे लपट पर  
फाफ आगे सा ६/५/२०१५ ई  
नकली नकल



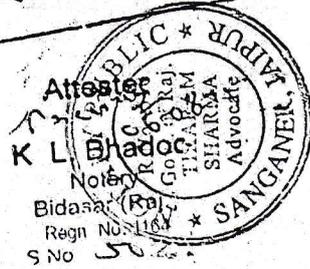
टोडाराज

नोट (नकल) मे दिवसो अडकल पता  
हकशा मे लिए काफक स्टेशन

हस्ताक्षर गवाह

(1) टोडाराज  
रजिस्ट्रार के कार्यालय में अतिरिक्त

हस्ताक्षर (नकल)  
[Signature]



(2) चनाराम  
पुस्तक के रजिस्ट्रार अतिरिक्त

निकल गवाह (पुस्तक के रजिस्ट्रार अतिरिक्त)



बापे उमिद

राजिस्ट्रार के कार्यालय में अतिरिक्त

[Signature]

अतिरिक्त के कार्यालय में अतिरिक्त

Photo Copy Attested  
191513  
NOTARY PUBLIC  
SANGANEER JAIPUR

मुद्रांक विज्ञापन: भंवरलाल अग्रवाल पत्र सं. 7/2004

रजिस्टर क्रम सं० 95 दिनांक 5.8.2015

मुद्रांक वेल्ड 1007 क्रम सं० 2837

मुद्रांक केला का पूरा नाम  
पता श्री रावण सिंह राठौर पुत्र गोपाल सिंह राठौर

प्रयोजन... इसी पत्र के लिए अथवा अन्य नाम...

मुद्रांक के हस्ताक्षर... मुद्रांक विज्ञापन के हस्ताक्षर...

श्री रावण सिंह राठौर पुत्र गोपाल सिंह राठौर  
मुद्रांक वेल्ड 1007 क्रम सं० 2837

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु (राजस्थान)

Office of the Assistant Mining Engineer, Dept. Of Mines and Geology, Near Malji ka karma, Old Sale tax office building, Kothariya ka mohalla, Churu (Rajasthan) Tel. No 01562-250235

E\_mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चूरु/संपर्क/2023/479

दिनांक:- 28-06-2023

प्रेषित:-

श्रीमान् अधीक्षण खनि अभियन्ता,  
खान एवं भूविज्ञान विभाग,  
बीकानेर वृत्त बीकानेर।

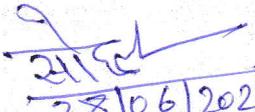
विषय:-संपर्क परिवाद क्रमांक 042305515318599 की जांच हेतु संयुक्त टीम का गठन किये जाने बाबत्।।

प्रसंग:-परिवाद द्वारा श्री लक्ष्मण मण्डा विरुद्ध मै0 निर्मल स्टोन खनन पट्टा संख्या 39/2013 के बाहर अवैध खनन बाबत् मैसर्स निर्मल स्टोन खनन पट्टा संख्या 39/2013 द्वारा प्रस्तुत नोटिस जवाब दिनांक 15.06.2023।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि विषयान्तर्गत परिवाद मै0 निर्मल स्टोन खनन पट्टा संख्या 39/2013 निकट ग्राम डूंगरास आथूण तहसील बीदासर जिला चूरु का मौका जांच दिनांक 16.05.2023 व 17.05.2023 को हल्का खनिकार्यदेशक द्वारा किया जाकर मौका जाँच रिपोर्ट प्रस्तुत की है जिसमें पट्टाधारी द्वारा स्वीकृत खनन पट्टा क्षेत्र के बाहर अवैध खनन किया जाना बताया जिसके संदर्भ में पट्टाधारी को कारण बताओ नोटिस दिनांक 30.05.2023 को जारी किया गया जिसका जवाब पट्टाधारी द्वारा दिनांक 15.06.2023 प्रस्तुत कर हल्का खनिकार्यदेशक द्वारा दिनांक 16.05.2023 व 17.05.2023 को की गई जाँच पट्टाधारी/प्रतिनिधी की उपस्थिति में नहीं किये जाने व जांच में जीपीएस काम में लेने पर उक्त जांच से असंतुष्ट होना बताया है तथा शिकायत की जांच सर्वे पट्टाधारी की उपस्थिति में टीम गठित कर किये जाने का निवेदन किया है। चूँकि इस कार्यालय में तकनीकी स्टाफ के स्वीकृत 03 पद के विरुद्ध केवल 01 ही पद पर खनिकार्यदेशक नियुक्त है, अतः जांच सर्वे हेतु टीम गठित करने के लिए 01 खनिकार्यदेशक की नियुक्ति आपके अधीन अन्य कार्यालय से किये जाने की कृपा करावें ताकि संपर्क शिकायत की जांच गठित टीम द्वारा पट्टाधारी की उपस्थिति में की जाकर शिकायत का निस्तारण किया जा सके।

संलग्न:- पट्टाधारी द्वारा प्रस्तुत जवाब दिनांक 15.06.2023 की प्रति।

  
28/06/2023  
(सोहनलाल गुरु)

सहायक खनि अभियन्ता,  
खान एवं भू विज्ञान विभाग,  
चूरु(राजस्थान)



राज.सक



राजस्थान-सरकार  
GOVT OF RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु (राज.)।

E-mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ / चूरु / अवैध / 2022-23 / 348

दिनांक:- 30/12/2022

:-कारण बताओ नोटिस:-

प्रेषित:-

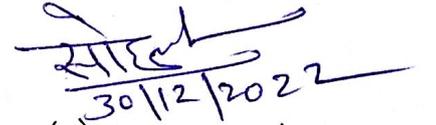
श्री कुलदीपसिंह पुत्र श्री करणीसिंहजी राठौड़,  
निवासी ग्राम गोपालपुरा तहसील सुजानगढ़ जिला चूरु।

विषय:-खनन पट्टा एम.एल. 31/2007 व 95/2005 स्वीकृत खनन क्षेत्र से बाहर  
अवैध करने का कारण बताओ नोटिस।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि श्री कुलदीपसिंह राठौड़ निवासी ग्राम इयारा तहसील सुजानगढ़ जिला चूरु के द्वारा प्राप्त शिकायत पर इस कार्यालय के खनिकार्यदेशक द्वारा आपके पक्ष में स्वीकृत खनन पट्टा एम.एल. नं. 31/2007 व 95/2005 खनिज मैसनरीस्टोन निकट ग्राम गोपालपुरा तहसील सुजानगढ़ जिला चूरु का मौका निरीक्षण दिनांक 27/12/2022 को किये जाने पर पाया गया कि आपके द्वारा अपने स्वीकृत खनन पट्टा क्षेत्र से बाहर खनिज मैसनरीस्टोन का अवैध खनन कर निर्गमन किया गया है।

अतः आपको जरिये नोटिस सूचित किया जाता है कि आप इस संबंध में अपना पक्ष 15 दिवस की अवधि में इस कार्यालय में उपस्थित होकर प्रस्तुत करें, अन्यथा बाद अवधि आपके विरुद्ध आर.एम.एम.सी.आर.-2017 के तहत नियमानुसार कार्यवाही की जावेगी। सो सूचित रहें।

  
30/12/2022

(सोहनलाल गुरु)

सहायक खनि अभियन्ता  
खान एवं भू विज्ञान विभाग  
o/c चूरु (राज.)।

जवाबी-पत्र

सेवामें

श्रीमान सहायक खनि अभियन्ता जी,

खान एवं भू-विज्ञान

चूरू (राज.)

विषय - आपके पत्र क्रमांक सखअ/चूरू/अवैध/2022-23/348 के जवाब हेतु।

महोदयजी,

नम्र निवेदन है कि मैं कुलदीप सिंह राठौड़ पुत्र श्री करणी सिंह राठौड़ प्रो. एम. एल. नं. 31/2007 व 95/2005, उपरोक्त खनन पट्टों के आस-पास में पट्टों कि स्वीकृती के पश्चात किसी भी प्रकार का अवैध खनन नहीं हुआ है जो गढडे इन खनन पट्टों के पास में दर्शित हो रहे है वह काफि साल पुराने है इसका कारण ये है कि ग्राम गोपालपुरा वासियों द्वारा अपने घरों के निर्माण कार्य हेतु जो पत्थर काम में लिया जाता था वह पत्थर यहि से निकालकर ले जातें थे। व गांव के आस-पास कुआ, तालाब, बावडी के निर्माण हेतु भी पत्थर का उपयोग यहि से ले जा कर किया गया था श्रीमान जी मेरे दादाजी स्व. मेघसिंह राठौड़ गांव-गोपालपुरा के जागीदार थे और हमारी भूमि गांव और पहाडी के नजदिक होने के कारण गांव वासियों कि बसावट हेतु पत्थर यहि से ले जाते थे। वर्तमान में डुगर बालाजी के पहाडी में भी इस प्रकार के खनन के चिन्ह मौजूद है जो कि बहुत वर्ष पहले से है।

अतः आपसे अनुरोध है कि इस सन्दर्भ में प्राप्त शिकायत को अमान्य किया जाये हमारे द्वारा स्वीकृत खनन पट्टों में नियमानुसार खनन किया जा रहा है

प्रार्थी

Kuldeep Singh

कुलदीप सिंह राठौड़ पुत्र करणी सिंह राठौड़



**Office of Deputy Conservator of Forest, Churu**

Office Contact no. 01562-250938

Office address: Vaniki Path, Nature Park, Churu

Email id

[def.churu.forest@rajasthan.gov.in](mailto:def.churu.forest@rajasthan.gov.in), [def.cur@gmail.com](mailto:def.cur@gmail.com)

S.No. /Survey/DCF/2023 /6080

Date : 18-07-2023

Regional Officer  
RSPCB Regional Office  
Nagaur

Subject - Joint Inspection Report of Gopalpura Hills in pursuance of Hon'ble National Green Tribunal (NGT), Principal Bench, order dated 24-05-2023 in the Matter of OA No. 133/2023 Kuldeep Singh Vs State of Rajasthan

Dear Sir/Madam,

In compliance of the Hon'ble National Green Tribunal (NGT) Principal Bench, Delhi order dated 25/04/2023, in the matter of original application No. 133/2023, Kuldeep Singh Vs State of Rajasthan, the committee of following 04 members visited the site on 14/07/2023 to verify the factual position of following mines and examined following issues, as mentioned in the complaint:

1. Illegal mining on Khatedari and govt. land
2. Encroachment and illegal mining on forest land
3. Operating mines without consent from RSPCB
4. Illegal procurement of raw material by stone crusher running by the name and style of M/s Maa Durga Stone Crusher located at Village Chadwas, Tehsil Bidasar, District Churu

**Observations related to Forest Department Land near 4 Mines**

**1. ML No. 31/2007 Village- Gopalpura, Tehsil Sujangarh**

- No mining inside forest land adjacent to this lease is going on at present.
- A decade old hillock scarp due to illegal mining is present next to this mining lease, but at present no illegal mining is being done.
- Forest area is partly protected by pucca stone wall and in rest of the area around this lease, 500m wall sanctioned under DMFT fund will be constructed in next few months.
- Safety zone of 25m from forest boundary is maintained. Green belt is not developed around this mining lease area and nearby crusher, while ample space is present for development of green belt here.

## **2. ML No.- 95/2005 Village- Gopalpura, Tehsil Sujangarh**

- No mining inside forest land adjacent to this lease is going on at present & pucca wall is present on forest boundary.
- Boundary wall is not present contiguous to this mining lease. Although there is no mining in forest land now, in absence of boundary wall on forest boundary, possibility of mining in safety zone in future may not be denied. has been done till forest boundary wall.
- Green belt is not developed around this mining lease area and nearby crusher while ample space is present for development of green belt here.

## **3. ML No. 01/2020 Village- Dungras Athuna, Tehsil Bisadar**

- No mining inside forest land adjacent to this lease is going on at present and nearest forest boundary is approx 30m away from mining lease boundary.
- A decade old hillock scarp due to illegal mining is present next to this mining lease, but at present no illegal mining is being done.
- Forest area is not protected by pucca stone wall & possibility of illegal mining in future may not be ruled out without boundary wall of forest area and in rest of the area around this lease.
- Safety zone of 25m from forest boundary is maintained
- Green belt is being developed around this mining lease border and plants are being planted now.

## **4. ML No.- 39/2013 Village- Dungras Athuna, Tehsil Bidasar**

- No mining inside forest land adjacent to this lease is going on at present but lease
- Forest area is contiguous with lease boundary & partly protected by pucca stone wall
- Safety zone of 25m from forest boundary is maintained for now but possibility of illegal mining in future may not be ruled out as there have been attempts to overstep lease boundary and in rest of the area around this lease.
- Green belt is not developed around this mining lease area but a land is taken by lease owner and there green belt is being developed.

It may be humbly submitted that mineral is also available in the hills of Gopalpura that are lying in Forest area and the leases are all adjoining forest boundary. Due to shortage of staff & other factors, a handful of forest frontline staff may not be able to protect remaining hills from illegal mining in future, in absence of boundary wall.

It may be placed on record for the sake of conservation of area in future that around 4500m pucca boundary wall can only secure the forest from possibility of any illegal mining in future.



Mrs Savita, IFS  
Deputy Conservator of Forest  
Churu

S.no. /Survey/DCF/2023 / 6082

Date : 28-07-2023

Copy to

1. District Collector, Churu



Mrs Savita, IFS  
Deputy Conservator of Forest  
Churu



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD

1<sup>st</sup> Floor, Sahkari Bhumi Vikas Bank, College Road, Opposite

Police Line, District- Nagaur 341001

email : [rorpcb.nagaur@gmail.com](mailto:rorpcb.nagaur@gmail.com)

REGISTERED POST/E-MAIL

No. RPCB/RO NGR/CHM-309/ 1001

Date:- 14<sup>th</sup> July 2023

Kuldeep Singh (ML No. 31/2007),  
Village - Gopalpura  
Tehsil- Sujangarh & District- Churu (Raj.)

SHOW CAUSE NOTICE

**Sub:** Show Cause Notice for intended directions for closure under Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Joint inspection dated 14/07/2023  
2. NGT OA 133/2023 order dated 24/05/2023

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') as the case may be, for violation of various provisions here-in-after shown: -

1. And whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of Air pollution.
3. And whereas, the management is operating industrial unit/mine in the name & style of **Kuldeep Singh (ML No. 31/2007), Village- Gopalpura, Tehsil- Sujangarh & District- Churu (Raj.)** and causes Air Pollution.
4. And whereas, Unit had obtained CTO for the mining of Stone Ballast 195728 TPA which was valid till 31/03/2023.
5. And whereas unit was jointly inspected in compliance to NGT OA 133/2023 and following deficiencies were observed:
  - i) Adequate plantation was not observed.
6. And whereas, the unit has also failed to comply with the consent conditions & the provisions of the Air Act.
7. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

**(a) Directions for closure of the mine**

In view of above, this show cause notice is issued, as to why the actions mentioned above may not be taken under Air Act. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, within 15 days of



**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**

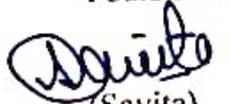
1<sup>st</sup> Floor, Sahkari Bhumi Vikas Bank, College Road, Opposite  
Police Line, District- Nagaur 341001

email : [rorpcb.nagaur@gmail.com](mailto:rorpcb.nagaur@gmail.com)

**REGISTERED POST/E-MAIL**

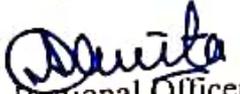
issuance of this letter i.e. by 29/07/2023, to this office, failing to which direction under Air Act shall be confirmed without any further notice.

Yours sincerely

  
(Savita)

Regional Officer

o/c

  
Regional Officer

o/c

Copy to: Master file



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD

1<sup>st</sup> Floor, Sahkari Bhumi Vikas Bank, College Road, Opposite  
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REGISTERED POST/E-MAIL

No. RPCB/RO NGR/CHM-153/ 1002

Date:- 14<sup>th</sup> July 2023

Kuldeep Singh (ML No. 95/2005),  
Village - Gopalpura  
Tehsil- Sujangarh & District- Churu (Raj.)

SHOW CAUSE NOTICE

**Sub:** Show Cause Notice for intended directions for closure under Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Joint inspection dated 14/07/2023  
2. NGT OA 133/2023 order dated 24/05/2023

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') as the case may be, for violation of various provisions hereinafter shown: -

1. And whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of Air pollution.
3. And whereas, the management is operating industrial unit/mine in the name & style of **Kuldeep Singh (ML No. 95/2005), Village- Gopalpura, Tehsil- Sujangarh & District- Churu (Raj.)** and causes Air Pollution.
4. And whereas, Unit had obtained CTO for the mining of Stone Ballast 40000 TPA which was valid till 30/06/2021.
5. And whereas unit was jointly inspected in compliance to NGT OA 133/2023 and following deficiencies were observed:
  - i) Adequate plantation was not observed.
6. And whereas, the unit has also failed to comply with the consent conditions & the provisions of the Air Act.
7. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) Directions for closure of the mine

In view of above, this show cause notice is issued, as to why the actions mentioned above may not be taken under Air Act. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, **within 15 days of**



**REGIONAL OFFICE**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**

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email : [rorpcb.nagaur@gmail.com](mailto:rorpcb.nagaur@gmail.com)

**REGISTERED POST/E-MAIL**

issuance of this letter i.e. by 29/07/2023, to this office, failing to which direction under Air Act shall be confirmed without any further notice.

Yours sincerely

*Savita*  
(Savita)

r/c Regional Officer

*Savita*  
Regional Officer

o/c

Copy to: Master file

# माँ दुर्गा स्टोन क्रैशिंग कम्पनी

रोड़ी, ब्रीट एवं बजरी के निर्माता व विक्रेता  
ग्राम पो. चाड़वास-331503, तह. : बीदासर, जिला : चूरु (राजस्थान)

क्रमांक

दिनांक : \_\_\_\_\_

सेवामें

दिनांक 13.07.2023

Respected Regional Officer Ma'am,  
Rajasthan State Pollution Control Board.  
Nagaur-341001(Raj)

विषय - माँ दुर्गा स्टोन केशर कम्पनी चाड़वास द्वारा कच्चे माल(MasonryStone) के सम्बंध में।  
महोदयाजी,

नम्र निवेदन है कि माँ दुर्गा स्टोन केशर कम्पनी, चाड़वास द्वारा जो कच्चा माल(MasonryStone) खरीद कर केशिंग किया जाता है और उपयोग में लिया जाता है जिससे ग्रेट बनाई जाती है वह कच्चा माल(MasonryStone) खनन विभाग राजस्थान सरकार द्वारा स्वीकृत खनन पट्टो व पर्यावरण व प्रदुषण स्वीकृति के पश्चात संचालित खनन पट्टो से हि लिया जाता है जिनका विवरण पिछले एक वर्ष का निम्नलिखित प्रकार है- FROM 01-04-2022 TO 13-07-2023.

Mining Lease No-01/2020	3,95,658.MT
Mining Lease No-10/2018	43,896.MT
Mining Lease No-43A/2011	65,240.MT
Mining Lease No-27/2014	13,401.MT
Mining Lease No-39/2013	98,356.MT
Mining Lease No-23/2018	35,600.MT
TOTAL MT	6,52,151.MT

महोदयाजी माँ दुर्गा स्टोन केशर कम्पनी, चाड़वास पर किसी भी प्रकार के अवैध खनन से प्राप्त कच्चे माल(MasonryStone) का उपयोग नहीं किया जाता है माँ दुर्गा स्टोन केशर द्वारा उपयोग में लिया जाने वाला कच्चा माल(MasonryStone) राजस्थान सरकार द्वारा स्वीकृत वैध खनन पट्टो से लिया जाता है हमारा द्वारा खरीदा व बेचा जाता है प्रतिदिन/प्रतिमाह/वार्षिक का सम्पूर्ण विवरण खनन विभाग कि वेबसाइड पर भी उपलब्ध रहता है जिसकी जांच खनन विभाग राजस्थान सरकार द्वारा समय-समय पर कि जाती है वह खनन विभाग चूरु द्वारा हमारे माँ दुर्गा स्टोन केशर में खरीदे/बेचे माल कि जांच समय-समय पर कि जाती है। माँ दुर्गा स्टोन केशर द्वारा किसी भी प्रकार से पर्यावरण को नुकाशान नहीं पहुंचाया जाता है सदैव पर्यावरण को शुद्ध व स्वच्छ रखने हेतु कार्यों में ही योगदान किया जाता है

For - Maa Durga Stone Crushing Company

प्रार्थी

Partner

GSTIN : 08CNMPS9845L1ZU  
PAN : CNMPS9845L

!! Jai Shree Balaji !!

(M) : 8003528257 / 9650378257  
E-mail : manmohan\_singh1989@yahoo.com

# निर्मल स्टोन्स

ग्राम पो. झुंगरास आथुणा, तहसील : बीदासर, जिला : चूरु (राजस्थान)

क्रमांक

दिनांक : \_\_\_\_\_

सेवामें

दिनांक 13.07.2023

Respected Regional Officer Ma'am,  
Rajasthan State Pollution Control Board.  
Nagaur-341001(Raj)

विषय – एम. एल. नं. 39/2013 झुंगरास आथुणा तहसील बीदासर जिला चूरु के वर्क्षारोपण के सम्बंध में।

महोदयाजी,

नम्र निवेदन है कि एम. एल. नं. 39/2013 झुंगरास आथुणा के वर्क्षारोपण एम. एल. नं. 39/2013 पर न करके हमारे अन्य खेत खसरा सं. 29 रोही झुंगरास आथुणा तहसील बीदासर जिला चूरु में लगभग 150 वर्क्ष पिछले गत वर्षों में हमारे द्वारा लगाये गये हैं जिसके छायाचित्र/फोटोस आपके समक्ष उपलब्ध करवा दिये गये हैं वर्क्षारोपण इस खसरे में करने का कारण एम. एल. नं. 39/2013 के पास कि भूमि के नजदिक खारा पानी होने के कारण है हमारे द्वारा हमारे क्षेत्र में होने वाले अन्य वर्क्षारोपण कार्यों में भी योगदान किया जाता है

प्रार्थी

MML.No.39/2013  
निर्मल स्टोन  
क्षेत्र 1 हेक्टर निवारण  
ग्राम झुंगरास आथुणा  
त. सुजानगढ़ जिला (चूरु)  
अवधि 02-07-2015 से 45 वर्ष  
स्वनिज मेशनरी स्टोन